

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.01-IA770 of 2024 in IA 556 of 2021
in
CP(IB) 601 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

B-Solutions Management Consultants
V/s
WSH Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Advocate

For the Respondent : Mr. Kunal Vaishnav, Advocate (Liquidator)

ORDER

This is an application filed by the Suspended Directors of the Corporate Debtors. Learned Liquidator is not sure whether they have received copy of the application. We hereby direct the applicant counsel to serve the copy of the application upon counsel for the liquidator through e-mail by the end of the day today.

One of the prayers namely prayer No. D is to direct the liquidator to provide minutes of all the SCC meetings and prayer no. E is regarding inviting the applicant in the SCC meeting.

Learned counsel for the liquidator is not sure whether these two steps have been taken by the liquidator. In the interest of justice we hereby direct the liquidator to send the suspended board the minutes of all the SCC meetings and also to invite the applicants herein being suspended directors In the all the SCC meetings in compliance of regulations 31(1A).

The respondent is directed to file the reply if any within a period of 2 weeks on the date of this order. Thereafter rejoinder if any within 7 days.

Re-list on 28.06.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)

KG